NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 21(ND)/2010 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE COMPANY

Sh. Subhash Chander Gupta & Anr.

V/s.

M/s. Sabina Woolen Mills Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION

1. MS. MANISMA CHONDHARY, ADV. 7 Resp 1 to S,

2. MR. 12 ARAN MALHOLTRA, ADV J 13 & 14

Annit, Prem

Gupta group.

3. MS. PURTI MARWAHA GUPTA, ADV.

4. MR. NAR HARI SINGH, ADV.

Order

Order

5. MR. C. S. CHAVHAN ADV. There is a consensus between the parties that the registered office of Sabina Woolen Mills is in Mumbai and CP 21(ND)/2010 and CP 109(ND)/2013 need to be transferred to Mumbai Bench of NCLT.

In view of the consensus reached between the parties, both the company petitions along with records are directed to be transferred from Chandigarh Bench to Mumbai Bench of NCLT. The Bench Officer of Chandigarh Bench is directed to send both the petitions along with all the papers to Mumbai Bench of NCLT at the earliest possible.

Both the applications (CA 107/PB/2016 and CA 108/PB/2016) stand disposed of.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

22.9.2016 (P.K. Sud)